

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DLEHI**

**Coram:**

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**

**Review Petition No. 74/2003  
In Petition No. 34/2001**

**In the matter of**

Review of order dated 6.8.2003 in Petition No. 34/2001 (Tariff for Ramagundam STPS for the period 1.4.2001 to 31.3.2004)

**And in the matter of**

National Thermal Power Corporation Ltd.	....	Petitioner
Vs		
1. Transmission Corporation of Andhra Pradesh, Hyderabad		
2. Tamil Nadu Electricity Board, Chennai		
3. Karnataka Power Transmission Corporation Ltd., Bangalore		
4. Kerala State Electricity Board, Trivandrum		
5. Electricity Department, Pondicherry		
6. Goa Electricity Department, Goa	....	Respondents

The following were present:

1. Shri M.G. Ramachandran, Advocate, NTPC
2. Shri Ajay Dua, NTPC
3. Shri A.K. Poddar, NTPC
4. Shri S.D. Jha, NTPC
5. Shri S.K. Samui, SM(C), NTPC
6. Shri T.R. Sohal, NTPC
7. Shri V.B.K. Jain, GM(C), NTPC
8. Shri M.S. Chawla, AGM (C), NTPC
9. Shri S.K. Johar, DGM(C), NTPC
10. Shri K.V. Balakrishnan, NTPC
11. Shri Manoj Mathur, DGM, NTPC,
12. Shri S.K. Sharma, Sr. Manager (C), NTPC
13. Shri D.K. Salpekar, NTPC
14. Shri Sahdeep Mehta, NTPC

**ORDER**  
**(DATE OF HEARING 2.12.2003)**

In this application for review, the petitioner seeks review of the order dated 6.8.2003 in Petition No. 34/2001, so far as the following aspects are concerned:

- (a) Quantum of spares to be included for determination of working capital requirement,
- (b) Calculation of interest on loan,
- (c) Disallowance of incentive and ex-gratia payments to the employees for computation of base O&M expenses and
- (d) Lower rate of interest allowed due to swapping of loans, in calculation of interest on loan in tariff.

2. The petition was listed for admission.

3. We have heard Shri M.G. Ramachandran, Advocate for the petitioner. We direct that the application for review be admitted so far as the grounds at (a), (b) and (d) of para 1 above are concerned. We are not inclined to admit the application for review on the ground listed at (c) of para 1 above. An issue similar to that at (c) of para 1 was raised by the petitioner in Review Petition No. 59/2003 and there also the review has not been admitted on this ground. We have recorded our detailed reasons therein for not admitting application for review. For the same reasons, review on ground (c) at para above has not been admitted.

4. The petitioner is directed to serve copy of the petition on the respondents by 20.12.2003 along with a copy of this order, for further adjudication on the other three issues on which the review petition has been admitted. The respondents may file their replies by 20.1.2004 with advance copy to the petitioner who may file its rejoinder, if any, by 31.1.2004. An affidavit for service of the petition shall be filed by the petitioner by 26.12.2003.

5. List this petition on 24<sup>th</sup> February 2004.

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 11<sup>th</sup> December 2003